

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No. 56/2018-Customs

New Delhi, the 3rd August, 2018

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and sub-section (12) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 50/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number G.S.R. 785(E), dated the 30th June, 2017, namely:-

In the said notification, with effect from the 4th day of August, 2018 the following proviso shall be inserted after the second proviso, namely:-

“Provided also that the,-

- (a) entries against serial number 14A, and
 - (b) the second proviso,
- shall come into effect from the 18th day of September, 2018”.

[F.No. 341/15/2018- TRU]

(MohitTewari)

Under Secretary to the Government of India

Note: The principal notification No.50/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number G.S.R. 785(E), dated the 30th June, 2017 and last amended, *vide*, notification No. 54/2018 -Customs, dated the 20th July, 2018, published, *vide*, number G.S.R.667 (E), dated the 20th July, 2018.